

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:3089
ANSWERED ON:31.07.2014
OUTSOURCING CONTRACTS FOR EXECUTION OF WORKS
Pandey Shri Ravindra Kumar

Will the Minister of COAL be pleased to state:

- (a) whether several contractors have been given by outsourcing contracts for execution of various works in Bharat Coking Coal Limited (BCCL);
- (b) is so, the details thereof and the duration of their contracts;
- (c) whether Coal India Limited (CIL) or the subsidiary companies have framed any rules for outsourcing in the coal companies under which local people can be given priority in the case of employment and if so, the details thereof;
- (d) whether any case of violation of the existing rules and lodging of false cases against the local people by any such contractors has come to light in BCCL; and
- (e) if so, the details thereof and the action taken by the Government in this regard, case-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY
(SHRI PIYUSH GOYAL)

- (a): Contracts for some patches have been awarded for extraction through outsourcing in Bharat Coking Coal Limited (BCCL) by way of Hiring of Heavy Earth Moving Machinery (H-HEMM) for removal of Over Burden and extraction & transportation of coal.
- (b): The details of contracts awarded for outsourcing, presently under execution at Bharat Coking Coal Limited as on 23.07.2014, by way of Hiring of Heavy Earth Moving Machinery (H-HEMM) for removal of Over Burden and extraction & transportation of coal, is enclosed as Annexure-I.
- (c): As per the conditions of contracts, the workers engaged in outsourcing/H-HEMM contracts are to be permanent workers of the company who are executing the work; the Contractors are to employ, to the extent possible, only project affected people and pay wages in accordance with clause no. 11 (xi) of General Terms and Conditions. However preferably 20% of required unskilled workers are to be considered for employment from project affected people. The list of PAPs recommended by the concerned Mukhiya to be obtained by the concerned Area GM and displayed in the notice board. Any further addition is to be duly certified by the Mukhiya."
- (d) & (e): No such case has come to the notice.